

(a) whether Government is aware that demand of milk is likely to be about 155 million tonnes by 2016-17;

(b) if so, the steps taken by Government to ensure supply of that much quantity of milk; and

(c) whether Government proposes to bring amendment to the Milk and Milk Product Order (MMPO), 1992 so that adulterated milk do not reach market taking advantage of the fact that there is huge demand of milk in the market?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI CHARAN DAS MAHANT): (a) The demand of milk is likely to be around 150 million tonnes by 2016-17.

(b) Government has launched National Dairy Plan - Phase I (NDP-I) (2011-12 to 2016-17) in March 2012 with an outlay of Rs. 2,242 crore. The objectives of the NDP-I are:

- (i) To help increase the productivity of milch animals and thereby increase milk production to meet the rapidly growing demand for milk.
- (ii) To help provide rural milk producers with greater access to the organised milk-processing sector.

Till end of June, 2012, total amount of about ₹ 35.33 crore has been approved for 5 sub-projects in the areas of Animal Breeding, Animal Nutrition and Milk Procurement System.

(c) The Milk and Milk Product Order (MMPO), 1992 has been repealed with effect from 5th August, 2011 and subsumed in Food Safety and Standards Act, 2006, which is being implemented by Food Safety and Standards Authority of India (FSSAI), which is a statutory body for laying down science based standards for food articles and to regulate their manufacture, storage, sale and import to ensure availability of safe and wholesome food for human consumption.

The Rules and Regulations under the new Act are being enforced by FSSAI with effect from 05.08.2011 throughout the country.

Relief package for drought affected States

†2185. SHRI DHARMENDRA PRADHAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Government has announced a relief package for drought affected States;

(b) if so, the details thereof, State-wise;

†Original notice of the question was received in Hindi.

(c) whether it is a fact that some States have demanded more money expressing their discontent; and

(d) if so, the details of the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HARISH RAWAT): (a) and (b) There is ready availability of fund under State Disaster Response Fund (SDRF) with every State for taking immediate relief measures in the wake of natural calamities including drought. Government of India supplements efforts of State Governments with financial assistance and logistic support. Government of India contributes 75% under SDRF for 17 General Category States and 90% for 11 Special Category States comprising all the 8 North-Eastern States including Sikkim and 3 hill States of Jammu and Kashmir, Uttarakhand and Himachal Pradesh. Allocation under SDRF for 2012-13 for States is given in Statement (*See below*). Additional assistance, over and above SDRF, is provided from National Disaster Response Fund (NDRF) for natural calamities of severe nature in accordance with the established procedure and extant norms.

Besides, in view of deficient rainfall situation in different parts of the country, decisions have also been taken for implementation of Diesel Subsidy Scheme, enhancement of subsidy on seeds, channelizing funds available under various flagship schemes for drought relief activities, up-scaling Central Sector Scheme on feed and fodder, waiver of import duty on oil cakes, release of interim assistance under calamity component of National Rural Drinking Water Programme (NRDWP), release of funds under NRDWP and Integrated Watershed Management Programme (IWMP), allocation of additional power from central pool to States etc.

(c) and (d) Government of Karnataka (142 of 176 talukas), Rajasthan (5 out of 33 districts), Gujarat (132 talukas in 17 out of 26 districts) and Maharashtra (122 out of 355 talukas) have declared drought. These States have submitted memoranda seeking assistance of Rs. 11488.96 crore, Rs. 7424.13 crore, Rs. 18673.37 crore and Rs. 3011.61 Crore respectively. Inter-Ministerial Central Teams have been constituted to visit these States to assess the situation.

Statement-II

State Disaster Response Fund allocation for 2012-13

Sl.No.	State	Amount (₹ in crore)
1	2	3
1.	Andhra Pradesh	560.99
2.	Arunachal Pradesh	40.51
3.	Assam	290.81

1	2	3
4.	Bihar	368.77
5.	Chhattisgarh	166.83
6.	Goa	3.27
7.	Gujarat	553.59
8.	Haryana	212.68
9.	Himachal Pradesh	144.17
10.	Jammu and Kashmir	190.13
11.	Jharkhand	286.04
12.	Karnataka	177.46
13.	Kerala	144.51
14.	Madhya Pradesh	433.01
15.	Maharashtra	488.06
16.	Manipur	7.96
17.	Meghalaya	16.15
18.	Mizoram	9.43
19.	Nagaland	5.48
20.	Odisha	431.72
21.	Punjab	245.77
22.	Rajasthan	662.22
23.	Sikkim	25.08
24.	Tamil Nadu	323.61
25.	Tripura	21.29
26.	Uttar Pradesh	424.89
27.	Uttarakhand	129.72
28.	West Bengal	336.07
TOTAL:		6700.22